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Punjab Security Of Land Tenures (Amendment) Act, 1997 6 of 1998

[29 January 1998]

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AN Act Further to amend The Punjab Security of Land Tenures Act, 1953. BE it enacted by the Legislature of the State of Punjab in the Forty- eight Year of the Republic of India, as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Punjab Security of Land Tenures Act. 1997;
- (2) It shall come into force at once.

2. Amendment Of Section-2 Of Punjab Act 10 Of 1953 :-

In the Punjab Security of Land Tenures Act, 1953 (hereinafter referred to as the Principal Act), in section 2, after clause (8), the following clause shall be inserted, namely:-

- "(8-A)"Non-Resident Indian" means a person of Indian origin who is either Permanently or temporarily settled outside India, in either case:-
- (a) for or on taking up employment outside India; or
- (b) for carrying on a business or vocation outside India; or
- (c) for any other purpose, in such circumstances as would indicate his intention to stay outside India for an uncertain period."

3. Amendment Of Section-9 Of Punjab Act 10 Of 1953 :-

In the Principal Act, in section 9, in sub-section (1), for the words "no land-owner", the words "no land-owner other than a land owner who is a member of the Armed Forces of the Union or a Non-Resident Indian" shall be substituted.

4. Amendment Of Section 9-A Of Punjab Act 10 Of 1953 :-

In the Principal Act, in section 9-A, in the third proviso, after the words "a member of the Armed Forces of the Union" the words "or a Non-Resident Indian" shall be inserted.

5. Insertion Of New Section 9-B In Punjab Act 10 Of 1953

In the Principal Act, after section 9-A, the following section shall be inserted, namely:-

"9-B. One time concession.-

The concession given under sections 9 and 9-A to the land owner who is a Non-Resident Indian shall be one time concession and shall be available only in respect of the land acquired, or held by him before the commencement of the Punjab Security of Land Tenures (Amendment) Act,1997."